(i)	against serial number 10 relating to Nickel in columns 2 and 3, the
•	following shall be added in the end, namely:

(1) (2) (3)

Beverages

Carbonated water, Fruits and Vegetable juices. Fruit Syrup. Fruit Squash, Fruit beverages or fruit drink. Soft drinks Concentrate (after dilution as per declaration). Ready to Serve beverages of any kind.

0.02

- (III) in rule 65 of the said rules after the table under rule (2), the following shall be inserted namely;—
 - "(3) the amount of insecticide residues in carbonated water, fruits and vegetables juices, fruit syrup, fruit squash, fruit beverage or fruit drink, soft drink concentrates (after dilution as per direction), and ready to serve beverages of any kind shall be as follows;—
 - (i) Pesticide residues Not reconsidered (The a individually:— using metho specific

Not more than 0.0001 mg/litre (The analysis shall be conducted by using Internationally established test methods meeting the residue limits specified herein above).

(ii) Total pesticide residues:—

Not more than 0.0005 mg/litre (The analysis shall be conducted by using Internationally established test methods meeting the residue limits specified herein above)"

[No. P. 15025/80/2003-PH(Food)] DEEPAK GUPTA, Jt. Secy.

Note — The Prevention of Food Adulteration Rules, 1955 were published in Part II, Section 3 of Gazette of India vide S.R.O. 2106 dated the 12th September, 1955 and were last amended vide G.S.R. No. 554 (E) dated 18.7.2003.

Procurement of Rice and Wheat by FCI

- 527. SHRIMATI N.P. DUGRA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) the target which were set by the Food Corporation of India for procurement of rice and wheat for 2003, State-wise;

- (b) the total procurement made by FCI in that year, State-wise;
- (c) the target set for procurement of rice and wheat in 2004, State-wise; and
 - (d) how it is going to be procured or achieved?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) and (b) The State-wise estimates of procurement of wheat of Rabi Season 2003-04 (marketed in 2004-05) and rice (Kharif Marketing Season 2003-04) and actual procurement done by FCI and State agencies are given in Statement I and II respectively. (See below)

(c) and (d) Estimates for the procurement of paddy/rice for Kharif Marketing Season 2004-05 will be available only after a clear picture emerges on the production estimates and market price trends of rice. Similarly, for wheat to be sown during Rabi Season 2004-05 and available for procurement during Rabi Marketing Season 2005-06, estimates will be available in January/February, 2005.

Statement-I
Estimated Procurement and Actual Procurement of Wheat during RMS
2004-05

		(Quantity in lakh tonnes,
State	Estimated Procurement of Wheat	Procurement of Wheat (upto 5.7.2004)
Bihar	3.00	0.10
Chhattisgarh	0.05	Negligible
Delhi	0.35	0.02
Gujarat	0.50	
Haryana	60.00	51.07
Madhya Pradesh	6.00	3.49
Punjab	102.00	92.40
Rajasthan	5.00	2.79
Uttar Pradesh	25.00	16.56
Uttaranchal	1.50	0.54
TOTAL;	203.40	166.97

RAJYA SABHA

Statement-II

Estimates for Procurement and Actual Procurement of Rice in States during KMS 2003-04

(Quentity in Lakh Tonnes)

	(220,00)		
State	Rice*	Procurement of Rice *(upto 5.7.2004)	
Madhya Pradesh	2.75	1.09	
Chhattisgarh	19.00	22.53	
Bihar	2.00	3.60	
West Bengal	10.00	9.03	
Maharashtra	2.50	2.74	
Punjab	80.40	86.59	
Assam	0.10	0.17	
Haryana	. 18.50	13.34	
Uttar Pradesh	16.00	24.88	
Orissa	13.00	11.09	
Uttaranchal	4.00	3.21	
Jharkhand	0.10	0.02	
Nagaland	0.05		
Ralasthan	0.50	0.41	
Andhra Pradesh	50.00	39.92	
A&N Islands	0.10	Negligible Negligible	
Tamil Nadu	1.00	2.07	
Total:	220.00	220,69	

^{*}Includes paddy in terms of rice.

FCI Wheat in open market

528, SHRI EKANATH K. THAKUR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that over 1,00,000 tonnes of wheat dubbed as 'Cattle Feed' has found its way in the open market from the Food Corporation of India godowns depriving Government of precious revenue of around Rs, 23 crore;